

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

WP No. 23462 of 2025

(M/S VAISHNO ASSOCIATES Vs M.P. RURAL ROAD DEVELOPMENT AUTHORITY AND OTHERS)

Dated : 30-06-2025

Shri Jubin Prasad - Advocate for the petitioner.

Shri Rohit Jain - Advocate for the respondent.

Since the caveater has appeared. Caveat is discharged.

Petitioner impugns the communication dated 09.05.2025 whereby the respondents have directed the authority to invoke the bank guarantee and also recover the balance amount from the petitioner, if any.

Learned counsel for the petitioner submits that the entire recovery has already been made by the respondents even before the appellant could approach the M.P. Madhyastham Adhikaran Adhiniyam, 1983. He, however, seeks leave to withdraw the petition reserving the right of the petitioner to claim restitution of the alleged illegally recovered amount in the arbitration proceeding before the Arbitral Tribunal.

In view of the above, petition is dismissed as withdrawn.

All rights and contentions of the parties are reserved.

(SANJEEV SACHDEVA)
ACTING CHIEF JUSTICE

(SANJAY DWIVEDI)
JUDGE